

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO.131/2003  
M.A. NO.972/2003  
in  
O.A. NO.1238/2002

This the 2<sup>nd</sup> day of May, 2003

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Promila Devi ... Applicant

-versus-

Union of India & Ors. ... Respondents

**O R D E R**

This is an application seeking review of order dated 5.12.2002 in OA No.1238/2002. Review has been sought on two grounds : (1) that the counsel of applicant was busy in other courts and could not appear during the hearing of the OA; and (2) that Annexure R-1 dated 1.12.1986 being misplaced could not be produced in the OA.

2. The case was fixed for final hearing on 25.11.2002 when none appeared on behalf of applicant and the hearing was proceeded with in terms of Rule 15 of the CAT (Procedure) Rules, 1987. The order in question was passed on considering the respective pleadings of the parties, material on record and hearing the arguments of the learned proxy counsel for respondents. The ground of absence of the learned counsel of applicant being busy in other courts is not acceptable. Similarly, Annexure R-1 which could have been produced before the final hearing by applicant if due diligence had been exercised by her,

V  
W

cannot be considered now. There is no error apparent on record in the orders sought to be reviewed.

3. Having regard to the above discussion, the review application is rejected.

V. Majotra  
( V. K. Majotra )  
Member (A)

/as/